Form No.4

DECREE REJECTING AN APPEAL

(Chapter VII, Rule 8)

(Order XLI, Rule 11 of the Code of Civil Procedure, 1908)

Appellate Jurisdiction

	S. A. No	of 20			
	Appeal from decree of the court of the			of dated	day
of	20, in	no	of 20	·	
					Appellant,
		versus			
					Respondent.
(Act	The above-noted appeal having been heard u V of 1908), it is ordered and decreed that the app			e code of civil i	1700
	Given under my hand and the seal of the Cour	rt, this *	day	y of	20
	(*Here enter the date of the order upon which the decre	ee is founded.)			
			*Deputy Registrar, Allahabad/Lucknow.		
	*(The Deputy Registrar shall give below his signature the date on which he actually signs the degree.)				